GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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1. Orders Sheet 22-5-	0		······	to		1
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11. Memo of Appearance			/		••••••	
12. Additional Affidavit		/.	<i>_</i>	•••••	•••••	
13. Written Arguments		. / .			1	•
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14. Amendement Reply by Respo	ndents				••••••	
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SECTION OFFICER (Judi.)

The Central Administrative Tribunal

GUWAHATI BENCH: GUWAHATI

ORDER SHEET On APPLICATION NO.

Applicant(s)

H. Ali & or-

Respondent(s) U.O.1 D 085.

Date

22.5.81

Advocate for Applicant(s)

Mr. A-Asmed

Advocate for Respondent(s)

Notes of the Registry

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Dated	5-5-2001	
	17. Transport	
Requi	Ms kas lown	
1 leil	15/2001	

Order of the Tribunal

Heard Mr. Adil Ahmed, Learned counsel for the applicant and Mr. B. C. Pathak, Addl. C.G.S.C. for the respondents.

The present case is squarely covered by the judgment and order rendered by the Tribunal in a series of 0.A.149 of 1999 and 17 such 0.A.s including 0.A.244 of 97 and 75 of 98. In that view it is ordered that recovery of the SDA, already paid to the applicant also, is not to be recovered. (8) shė libhtthe lightwofathe judgmentimentioned above, the O.A. is partly allowed and the respondents are directed not to make any recovery from the amount of SDA already paid to the applicant.

Subjection to the observations and directions made above, the application stands disposed dif. No scosts.

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Vice-Chairman

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गुवाहारी का भपोट Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 189 OF 2001.

Sri Hardish Ali & Ors.

. Applicants.

-Versus-

Union of India & Others
.. Respondents.

INDEX

S1.No	. Particulars .	Page No.
1	Application	1 to 16
2.	Verification ~	17
<u>.</u>	Annexure-A ~ - · ·	18 to 19
4.	Annexure-B	2 0
	Annexure-C —	21
5.		22 to 33
6.	Annexure-D	
7.	Annexure-E	

ALVOCATE: (ADILANCE)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO.

OF 2001.

BETWEEN

81.	MES No.	Name	e Desi	gnation
No.				,
1]	223989	Md.	Hardish Ali	Fitter.HS-I
21	225983	Shr	i Lohit Ch Kakoti	P/Fitter
3]	243568	Shri	i Bhabendra Kalita	Mazdoor
4]	224153	1 /	B N Sinha	Ch/Ref/Mech
5 J	225295		B C Das	Elect
61	224473	V /	S K Roy	FGM
7.1	225715		Mahesh Ch Das	FGM
8 1	225076	. ,	Bhadreswar Das	FGM HS-II
9]	226324		Sarbeswar Baruah	FGM
10]	225359		K C Mahanta	Mate/MPA
111	225440		P C Nath	Mazdoor
121	224565	v /	Juren Ch Das	V/Mech HS-I
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14]	422440	• •	J N Bhuyan V	Mech HS-II
15]	238100		Bhadreswar Kalita	FGM/OEEM
16]	225122		Gyama Harijan I	Welder
171	224470	1 /	Gangadhari Rai	B/Smith
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19]	477972		Lal Deo Rai	Mate/MPA
203	225323		Prabin Ram Boro	Mate/MPA
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211	233994	Shr	iT K Das:	Mazdoor
22]	8911		M C Das	-do-
23]	.225974	• •	Ram Sharma	-do-
24]	225795	٠,	Lohit Ch Nath	-do-
25]	225303	Smt	.Saraswati Devi	-do-
26]	224460	Sri	Ram Balak	FGM HS-II
273	224809	٠.,	Ram Surat Rai	Mate/MPA
281	225626	V e	Nandalal Baniya	Mate/MPA
291	225277		M Krishnan	-do-
30 j	225383		Niren Ch Nath	Mazdoor
313	225384	. ,	Rameswar Nath	-do-
32,1	225427		Nipen Ch Baruah	- d o -
331	226050	Smt	. Saindha Rani	-do-
34]	225375	Sri	Madhuram Das .	-do-
35]	225380	. ,	Ratneswar Nath	- d o -
361	225794	.> 4	Gonesh Ch Das	-do-
37]	225733	* /	Bibhuti Ch Das	-do-
38]	225727		Balen Ch Medhi	-do-
39]	225730	· :	Khagen Ch Das	-do-
40]	225782	Smt.	. Bina Bala Bhiyan	-do-
411	225451.	Sri	Nagen Ch Nath	-do-
42]	2821	. , -	Satyaram Das	-do-
43]	225921	• •	Amarendra Das	-do-•
441	226912		Hariram Das	-do-
45]	225,931	. ,	Gonesh Ch Das	-do-
46]	225 9 20		Manik Ch Das	-do-
47]	225944		Dinesh Ch Baishya	-do-
481	225916	. ,	Rajen Ch Das	-do-
49]	225915	• • •	Bhupen Ch Nath	-do-
501	225913		Sambhuram	do-
			Thakuria	
51]	225617		Manik Ch Thakuria	-do-
52]	225929	V 12.	Basanta Kr Das	-do-
53]	225914	• •	Upen Ch Das	-do-

Jan Sulom

54]	225917	Sri	Hem Ch Nath	Mazdoor
55]	214527		Babul Ch Nath	-do-
561	225821	Smt	Pramila Singh	- d o -
57]	224574	Sri	Kanteswar Banikya	Pain
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58]	225030	·,	Sadhan Rai	H/Man
591	224619 :	` '	Hareswar Nath	Mason
601	224621 -	. ,	Dhiren Ch Kalita	Mason
61]	224625	. ,	Bholaram Das	do-
621	224491	. ,	Kailash Shah	Plumber
63]	225385	Md	Unis Ali	Mate
64]	225296	Sri	C Rama Rao	Plumber
651	223633	• • •	Mangal Sharma	Mate
661	225924	* *	Paresh Kr Das	Carpenter
.671	234971		Subul Rai	Mate
681	225930	• •	Manik Ch Medhi (Carpenter
69]	225198		Laben Ch Nath	Mate
70]	225694	٠,	Chandan Kr Das	Mate
711	229533	A 2	Robin Fatgiri Mas	on(HS-II)
72]	225381	. /	Rajen Ch Das	Mate
-731	225376		Amulya Ch Das	Mate
741	225382	٠,	Topeswar Das	Mate
751	225378		Sambhuram Das	Mate
761	225731		Harekriahna Das	Mate
77]	224122		Shiv Sanker Singh	Chow
78]	225800	• (Uma Ch Barua	Chow
79]	222550		Ram Deo Basfore	S/Wala
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81]	225796		Ram Ch. Basfore	S/Wala
82]	295902		Kanak Ch. Kalita	S/Wala
831	225901	Smt	Sanjotya Basfore	S/Wala
84]	225903	• •	Lalita Das	·S/Wala
851	225689	Sri	Nirjan Kumar	Chow
188	226005	• •	Prem Bahadur Chetri	Chow

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87] 225441	Shir	iRajendra Das	Mate/MPA
883 420014		Puneswar Nath	Mate/MPA
891 225379	• •	Hiren Ch Das	-do-
901 224223		Bali Ram	·-'do-
911 225104	• •	Jatin Ch Baruah	-do-
921 213083	• •	Karna Dey	Mazdoor
931 225428		Prafulla Ch Nath	- d a į
941 225597	• •	Éhagwan Das	-do-
951 225607		Hareswar Nath	- d o -
961 225459	٠,	L R Talukdar ,	-do- ·
971 233496	• •	Chandradhar Das	-do-
981 268081	• •	Prafulla Ch Nath	Mazdoor
991 225.623	• •	A B Chetri	-do-
100]225807	Smt	.Rani Das	- d o -
1013 NYA	, ,	Pramila Das	-do-
1021 NYA	Shr	iTul Prasad Pradha	ın «do-
1031229597	• •	Jogesh Ch Baruah	-db-
1043224546	• •	Prabin Ch Das	MTD-I
105]225712	` '	P K Hazarika	MTD-II
1061224612		Jatin Ch !Das	-do-
107] 225822	` '	Lakhindar Goswami	-do
1081225486	• •	Parimal Ch Faul	-do-
1091226223	• •	Basti Ram Boro	Chow
110]224420	• /	K C Kachari	Chow
1111 224119	• •	Tarani Kumar .	Chow
1121226447		Haren Barman	Chow
1131/MES/NYA	• • •	Jadav Ch Sharma	Chow
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1153225713	• •	•	Chow
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1171224383	1	Monohar Balmiki	S/Wala '
1181225900	<i>i</i> ,	Pranaya Bala Das	S/Wali
1191 MRS/NYA	***	Niva Choudhari ,	S/Wali.

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All the applicants are working under the Garrison Engineer, Air Force, P.O.- Air Fort, Borjhar, Guwahati-15.

-Versus-

- 1] The Union of India, represented by the Secretary, Ministry of Defence, New Delhi.
- 2] The Commander Works Engineer, Air Force, P.O.- Air Port, Borjhar, Guwahati-15.
- 3) The Garrison Engineer, Air Force,
 P.O.- Air Port,
 Borjhar, Guwahati-15.

Respondents.

DETAILS OF THE APPLICATION:

1) PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is made against the impugned Order of recovery of payment of Special Duty Allowance in short, (S.D.A.), vide Office Memorandum No. 1016/C/AKG/110/EINB dated 14th March 2001 issued by the Respondent No. 2.

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2) JURISDICTION OF THE TRIBUNAL

The applicants declares that the Subject matter of the instant application is within the jurisdiction of this Hon'ble.

3) LIMITATION

The applicant further declare that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4) . FACTS OF THE CASE :

- 4.1 That all the applicants are citizens of India and as such, they are entitled to all the rights and privileges guaranteed under the Constitution of India.
- That your applicants beg to state that they are working under the Garrison Engineer, Air Force, P.O.— Air Port, Borjhar, Guwahati-15. They are Defence Civilian Employees. The applicants are working as the J.E., Duftry, Motor Transport Driver, Chowkidar, Peon, Storeman, Safaiwala, Upper Division Clerk and Lower Division Clerk, etc.
- .4.3 That your applicants beg to state that as the grievances and reliefs prayed in this application are common, therefore, they pray for grant of permission under Section 4 (5)(a) of the Central Administrative Tribunal

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(Procedure) rules, 1987 to move this application jointly.

4.4 That Government the India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to the Central Government Civilian Employees of the Central Government serving in the states and Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In clause II of the said office memorandum Special (Duty) Allowance to Central Government granted Civilian Employees, who have all India Transfer Liability at the rate of Rs. 25% of the basic pay subject to ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region The relevant portion of the office Memorandum dated 14.12.1983 is quoted below:

*(iii) Special (Duty) Allowance:

Central Government Civilian employee who have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of Rs. 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North East Region. Such of these employees who are exempted from payment of Income Tax, will however not be eligible for the Special (Duty) Allowance, Special (Duty) Allowance will be in addition to any Special fay and for allowances already being drawn subject to

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the condition that the total of such Special (Duty) Allowance plus Special Deputation (Duty) Allowance will not exceed Rs. 400/- per month. Special Allowance like Special Compensatory (Remote) Locality Allowance, Construction Allowance and Project Allowance will be drawn separately.

An Extract of Office Memorandum dated 14-12-1983 and Office Memo dated O1-12-1988 are annexed hereto and the same are marked as Annexure- A & B respectively.

4.5 That your applicants beg to state that with reference to the said Office Memorandum dated 14-12-83 and 01-12-88 the applicants have approached the appropriate authorities for payment of Special (Duty) Allowance in terms of Office Memorandum Dated 14-12-83 and 01-12-88 as the applicants fulfilled the criteria laid down in the Office Memo. Dated 14-12-83 and 01-12-88. They demanded for payment of Special (Duty) Allowance. Accordingly the authorities paid the Special Duty Allowance to the applicants.

4.6 That the present applicants beg to state that they are saddled with All India Transfer Liability in terms of their offer of appointment and with this said liabilities they have received the offer of appointment

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and joined the service of the respondents. Be it stated that, they are liable to be transferred outside the North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

That your applicants beg state that the Respondents No. 2 issued the impugned Office Memo. No. 1016/C/AKG/110/EINB 14 th March 2001 by giving direction to the Respondent No.3 to recover the Special Duty Allowance from the applicants. The Duty Allowance amount, which has been paid to the applicants. The similarly situated persons has already approached this Hon'ble Tribunal vide O.A. No. 244/97 and O.A. No. 75/98 against the impugned recovery of Special Duty Allowance. The Hon'ble Tribunal allowed the application and directed the Respondents not recover any amount of Special Duty Allowance which has been paid to the applicants of O.A. No. 244/97 and O.A. No. 75/98. The instant applicants have also approached before the authority concerned not to make any recovery of Special Duty Allowance as per judgment passed in the above Original Applications. But the Respondents refused to give relief to the applicants as such the applicants have compelled to approach Tribunal for seeking justice.

Amorise

Annexure-C is the photo copy of Office Memorandum No. 1016/C/AKG/110/EINB dated 14-03-2001 issued by the Respondent No. 2.

4.8 That the applicants beg to state that the payment of Special (Duty) Allowance is made to the applicants with effect from 01-11-1983 or from the respective dates of their joining in this Department. The payment of Special (Duty) Allowance is made to the applicants only after full satisfaction of the Respondents. Now the Respondents have issued recovery order of Special (Duty) Allowance. As such, the act of the respondents is arbitrary regarding recovery of payment of Special Duty Allowance. As such, the Hon'ble Tribunal may · be pleased to direct Respondents not to may any recovery of any amount of the Special (Duty) Allowance which has been paid by the Respondents to applicant.

4.9 That your applicants beg to state that similarly situated persons have also approached this Hon'ble Tribunal for not to recover the Special Duty Allowance amount which has been paid by the Respondents and 'this Hon'ble Tribunal vide its common judgment and order passed in O.A. No. 149/99 and others similar cases on 22-12-2000 directed the Respondents not to make any recovery of Special Duty Allowance. In case, any amount on

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account of payment of Special Duty Allowance has been recovered/withheld from retirement dues, the same shall be refunded/released to the applicants immediately.

Annexure-E is the photocopy of judgment and order passed by the Hon ble Tribunal in O.A. No. 149/99 and others.

4.10 That your applicants beg to state that the Hon'ble Tribunal may be pleased to stay the impugned order of recovery issued under Office Memorandum No. 1016/C/AKG/110/EINB dated 14-03-2001 issued by the Respondent No. 2 as interim measure and further be pleased to set aside and quash the Office Memorandum dated 14-03-2001 at Annexure-C.

- 4.11 That your applicants submit that there is no other alternative remedy and the remedy sought for if granted would be just, adequate and proper.
- 4.12 That this application is filed bona fide and for the cause of justice.
- 5) GROUNDS FOR RELIEF WITH LEGAL PROVISIONS: •
- 5.1] For that on the reason and facts which are narrated above the action of the Respondents is prima facie illegal and without jurisdiction.

Sugaries

- 5.2] For that the action of the Respondents are mala fide and illegal and with a motive behind. As such, the impugned order of recovery is liable to be set aside and quashed.
- 5.31 For that the Respondents have paid the Special (Duty) Allowance to the applicants after being full satisfaction with their eligibility criteria. Also in terms of the Office Memorandum dated 14-12-83 and Office Memo. Dated O1-12-88 issued by the Ministry of Finance, Government of India. Hence, the impugned recovery order of Special Duty Allowance is mala fide, illegal and without jurisdiction.
- For that the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.
- 5.51 For that that the applicants are having practically All India transfer liability. As such, they are legally entitled to draw the Special (Duty) Allowance as per Office Memorandum dated 14-12-83 and 01-12-83.

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- 5.6] For that the order issued in terms of impugned Office Memorandum dated 14-03-2001 is without following any established procedure of rules and law.
- 5.71 For that similarly situated persons who are working in the same Office have already been given the reliefs but the Respondents have not given the same reliefs to the instant applicants. As such, the impugned order is bad in the eye of law and also not maintainable.
- For that being a model employer the Respondents can not deny the same benefits to the instant applicants which have been granted to other similarly situated persons. As such, the Respondents should extend this benefit to the instant applicants without approaching this Hon'ble Tribunal.
- 5.9] For that in any view of the matter the action of the Respondents are not sustainable in the eye of law.

The applicants crave leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of instant application.

DETAIL REMEDY EXHAUSTED:

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That there is no other alternative and efficacious remedy available to the applicants except invoking the jurisdiction of this Hon'ble Court under Section 19 of the Administrative Tribunal Act, '1985.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicants further declares that they have not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority or any other bench of this Hon'ble Tribunal nor any such, application, writ petition or suit is pending before any of them.

8) RELIEF PRAYED FOR:

Under the facts and circumstances stated above your Lordships may be pleased to admit this petition and show cause as to why the impugned recovery order dated 14-03-2001 issued by the Respondent No. 2 should bot be quashed and after hearing the parties your Lordships may be pleased to pass following reliefs:

8.1 The impugned Office Memorandum vide
Office Memorandum No. 1016/C/AKG/110
/EINB dated 14-03-2001 issued by the
Respondent No. 2 directing recovery

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of Special Duty Allowance at Annexure-C may be set aside and quashed.

- 8.2 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.3 Cost of the application.
- 9) . INTERIM ORDER PRAYED FOR:

Pending final decision of this application the applicants seek issue of the interim order:

- 9.1) That the Hon'ble Tribunal may be pleased to stay the impugned order of recovery dated, 14-03-2001 at Annexure-C.
- 10. APPLICATION IS FILED THROUGH ADVOCATE.
- 11) PARTICULARS OF I.P.O./BANK DRAFT

I.F.O.No./Bank Draft: 6G 792503

Date of Issue : 15,5,200)

Issued from : Guanht.

Payable at : Guanht.

12) LIST OF ENCLOSURES:
As stated in index.

-Verificatin.

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Verification

I, Sri P K Hazarika, MES 225712 working as Motor Transport Driver-II in Office of The Garrison Engineer, Air Force, Borjhar, Guwahati-15 one of the applicant of the instant application and as authorised to sign this verification on behalf of other applicants and verify the statements made in accompanying application and in paragraphs 4.1 to 4.3, 4.5,4.6 for true to my knowledge and those made in paragraphs 4.7 are true to my information being matter of records and which I believe to be true and those made in paragraph 5 are true to my legal advise and I have not suppressed any material facts.

I signed this verification on this day 2104 of May 2001 at Guwahati.

In frankrighner Stazeniko,

· Declarant.

Annexured (Beenhau)

No. 20014/2/03/6.1V. Onvernment of India William to India

ANNEXWRE - A

Hew Dalhi, the 14th Dec 103

OFFICE HEMORANDOM

un'r Allowander and vedliter for divilian employeds of the Central Government merving in the Utates and Union Territerias of Narth Basters Region-improvements thereof.

The need for attracting and retaining the nervices of competent officers for recivice in the North Fartern Region comprising the States of resonant, Regionary, Ranipur, Regional and Mixoram has been regiging the extention of the Government for some time. The Government had appointed a Committee under the Chairjannship of Secretary, Department of Australia and fact Administrative Reforms, to review the existing allowances and facilities administrative forms, to review the existing allowances and facilities administrative employees rerving a temperior of Civilian Control Government employees rerving in this region and to superpresentable improvements. The recommendations of the Committee have been carefully considered by the Government and the Fresident is now pleased to decide as follows in the region to the Committee have been carefully considered by the Government and the Fresident is now pleased to decide as follows in the constant the fresident is now pleased to

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nn. special mention in confidential Records.

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(11) Special (Muty) Allowance i

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Tele : 041626

Commander Works Engineers (AF)
10-Airport
Borjar-15(ASSAM)

1016/C/AKG/ (C) /EINB

11 Mar 2001

GE(AF) Borjar

DECOVERY OF SDA PAID TO INELIGIBLE PERSONNELS

1. Ref HQ 101 Area letter No 66885/A/2(SDA) dt 20 Nov 99 forwarding an extract of Eastern Command letter No 202521/R/4/A2(civ) dt 9 Nov 99.

2. As per the directions contained in the Eastern Command above cited letter recovery of SDA paid to ineligible individuals those who are not covered in OA No 244/97 and 75/98 to be affected immediately. The details of individuals covered in the above said OAs and obtained stay order as under: -

- (a) OA No 244/97 289
- (b) OA No 75/98 -

Total 295

3. In view of the above, please confirm that recovery action taken against those individuals as per the directions of Eastern Command alongwith a details of such affected individuals for further action.

- 40 Please also ensure that no recovery is left out in respect of individuals affected and proceeding on pension/retirement etc which may lead to an overpayment on a later stage.
- 5. Please ack.

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(TK Datta)
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WMEXABE-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CLIWAHATI BENCH

ORIGINAL APPLICATION NO.149 OF 1999. (AND 17 OTHER ORIGINAL APPLICATIONS)

(0.As 217,274,297,296, and 187 of 1998; 18,21,223, 23,380 and 81 of 1999 AND 282, 208, 24, 21,428 and 234 of 2000)

Date of decision - December, 22, 2000.

THE HON'BLE MR. JUSTICE D.N. CHOMDHURY, VICE-CHAIRMAN

THE HON'BLE MR. M.P. SINGH, ADMINISTRATIVE MEMBER.

- 1. Ordinance Depot Civil Workers' Union, Masimpur, P.O. Arunachal, Dist Cachar, Assam.
- 2. Sri Badal Ch Dey,
 President,
 Ordinance Depot Civil
 Workers' Union,
 Masimpur,
 P.O. Arunachal,
 Dist Cachar, Assam.
- 3. Sri Badal Chandra Dey, Son of Late Birendra Chandra Dey, V111. Badarpur Part-II, P.O. Nij Jaynagar, (via Arunachal), Cachar, Pin 788025.
- 4. Sri Salim Uddin Barbhuyan, Son of Late Abdul Hakim Barbhuyan, Village-Uzam Gram, P.O.Nij Jaynagar, (Via Arunachal) Dist Cachar, Assam.

(Applicant Nos.3 and 4 are effected members of the aforesaid Association working under No.'1 Det 57 Mountain Division, Ordinance Unit as Mazdoor).

- APPLICANUS

By Advocates Mr. J.L. Sarkar, Mr. M. Chanda, Mrs.S. Daka and Ms U. Dutta.

- Versus -

I. Union of India, Through the Secretary to the Govt of India, Ministry of Defence, New Delhi.

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- 2. Officer Commanding, 57 Mountain Division, Ordinance Unit, C/O 99 APO.
- 3. IAO (A), Silchar, Masimpur Cantonment, No.1 Det 57 Mountain Division, C/O 99 APO.

RESPONDENTS

By Advocate Mr. B.C. Pathok, Addl. C.G.S.C.

JUDGME-NT-

M.P. SINGH, MEMBER (ADM.)

By filing this O.A. under Section 19 of the Administrative Tribunals Act, 1985, the applicants have challonged the impugned order dated 12th January, 1999 whereby the Special (Duty) Allowance granted in the light of the Office Memorandum No.20014/3/83.2.IV dated 14th December, 1983 and Office Memorandum No:F:No.20014/16/ 86/E.IIV/E.II(B) dated 1st December, 1988 is now sought to be recovered by the respondents. The applicants have that the Office Memorandum dated sought relief by praying 12th January, 1996 (Annexure-4) and 12th January, 1999 (Annexure-5) be quashed and set aside and the respondents be directed to continue to pay S.D.A. to the members of the applicant association in terms of O.M. dated 14th December, 1983, 1st December, 1988 and 22nd July, 1998. The applicants have also sought direction to the respondents not to make any recovery of any part of S.D.A. already paid to the members of the applicant association.

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The cause of action, the issues raised and relief 2. sought for in this O.A. are same as raised in O.A. No.217/ 98 (All India Central Ground Water Board Employees Associa--tion, North Eastern Region Central Ground Water Board, Tarun Nagar, Guwahati-5 and others - Vs. Union of India and others), (2) O.A. No.274/98 (Sri Dulal Sarma and others)-Vs-Union of India and others), (3) O.A. No. 18/99 (National Federation of Postal Employees Postmen and Gr.D - Vs - Union of India and others) .. (4) O.A. No.21/99 m (Makhon Ch. Das and others - Vs - Union of India and others'); (5) O.A. No.282/ 2000 (Rabi Shankar Seal and others - Vs - Union of India and others),6)0.A. No.223/99 (Shri K. Letso and others Union of India and others), (7) O.A. No.208/2000 (Krishanla) Saha, and others -- Vs - Union of Indianand others), (8) O.A. No.23/99 (Ordinance Mazdoor Union and another - Vs - Union of India and others), (9) O.A. No.24/2000 (Ramani Bhattacharyya - Vs - Union of India and others), (10) O.A. No.21/2000 (Srd Louis Khyrdom and others - Vs - Unlon of : India and others), (11) O.A. No.428/2000 (Sri T. Ahmed and others - Vs - Union of India and others), (12) O.A. No.297/98 (Biswajit Choudhury and others - Vs - Union of India and others) (13) O.A. No.380/99 (Smt. Sanghamitra Choudhury land others Vs - Union of India and others), (14) O.A. No.296/98 (Dwijendra Kumar Debnath and others Union of India and others), (15) O.A. No.187/98 (All Assam M.E.S. Employees Union and another - Vs - Union of India and others), (16) O.A. No.234/2000 (Gautam Deb and others - V: . Uniton of India and others), (17) O.A. No.81/99 . (Sri Nitya Nanda Paul - Vs - Union of India and others) and (18) O.A. No.84/2000 (Subodh Ch Cuptaland 56 others - Vs - Union of India and others). We, therefore, proceed to hear all the

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cases together. Among these O.As, O.A. No.149/99 is to bi) treated as a leading case and the orders passed in this O.A. shall be applicable to all other aforesaid O.As.

that the applicant No.1 is an association of Group 'D' employees representing 155 persons working under the Officer Commanding No.1, Det, 57 Mountain Division, C/O 99 APO. The applicant No.2 is the President of the aforesaid association and the applicant No.3 and 4 are the affected members of the said association. They are civilian Government employees working under the Officer Commanding of the aforesaid Mountain Division.

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The Government of India granted certain facilities to the Central Government civilian employees serving in the States and Union Termitories of North Eastern Region vide Office Memorandum dated 14th December, 1983. As per clause II of the said memorandum, Special (Duty) Allowance was grapted to the Central Government civilian employees, who have all India transfer liability on posting to any station in the North Eastern Region. The respondents after being satisfied that all the members of the said Association who are civilian Central Government employees are saddled with all India transfer liability and are, therefore, entitled to S.D.A. in terms of the office memorandum dated l4th December, 1983 and office memorandum dated 1st December, 1988. The Special (Duty) Allowance was accordingly granted to the members of the applicant association. The Respondent No.3 issued the impugned order dated 12th January, 1999

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wherein it is stated that in view of the Supreme Court judgment, the persons who belong to North Eastern Region. would not be entitled to S.D.A. but the said allowance would be payable only to the employees posted to North Eastern Region from outside the region. All the industrial. persons working also fall within the same category and it further requested to submit a list of employees showing permanent residential address for verification for entitlement of S.D.A. It was further instructed to start recovery in respect of the employees who belong to North Egstern Region with effect from 21.9.1994 in instalments. As such, applicants apprehend that in view of the instructions issued through impugned letter dated 12.1.1999, the respondents may start recovery of S.D.A. from the Pay Bill of May, 1999. The action of the respondents to stop the S.D.A. to the members of the applicant association is without any show cause notice and without following the principles of natural justice.

know that the Government of India while issuing the office memorandum dated 12th January, 1996 clarified the position regarding the entitlement of S.D.A. In para 6 of the said office memorandum, it is stated that the Hon ble Supreme Court in the judgment dated 20th September, 1994 (in Civil Appeal No.3281 of 1993) upheld the submission of the Government civilian employees which who have all India transfer liability are entitled to the grant of S.D.A. on being posted to any station in the North Eastern Region from outside the region and S.D.A. would not be payable merely because of

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the clause in the appointment order relating to all India transfer liability. It is also stated that the Apex Gourt also added that the grant of this allowance only to the officers transferred from outside the region would not be violative of the provisions contained in Article 14 of the Constitution as well as the equal pay doctrine. The Hon'ble Supreme Court further directed that whatever amount has already been paid to the respondents or for that matter to other similarly situated employees would not be recovered from them. But a contradictory view has been taken in regard to recovery of the Special (Duty) Allowance from the applicants vide para 7 of the office memorandum dated 12th January, 1996. The relevant para 7 of the office memorandum dated 12th January is as follows:

"In view of the above judgment of the Hon'ble Supreme Court, the matter has been examined in consultation with the Ministry of Law and the following decisions have been taken:

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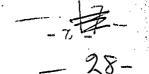
- i) the amount already paid on account of SDA to the ineligible persons on or before 20.9.94 will be wbived; &
- ii) the amount paid on account of SDA to ineligible persons after 20.9.94 (which also includes those cases in respect of which the allowance was pertaining to the period prior to 20.9.94; but payments were made after this date i.e. 20.9.94) will be recovered."
- 6. According to the applicants, the Hon'ble Supreme Court keeping in mind the possible hardship to the low paid employees directed not to make recovery of the S.D.A. which is already paid to the employees. After a lapse of

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considerable period, the respondents have now sought to recover the amount of S.D.A. paid to them after 20.9.1994. Aggraved by this, they have filed this O.A. sooking relief as mentioned in Para-1 above.

The respondents have contested the case and stated in their reply that in order to retain the services of civilian employees from outside the North Eastern Region, who do not like to come to serve in the North Eastern Region being a difficult and inaccessible terrain, the Government of India brought out a scheme under the office memorandum dated 14th December, 1983 thereby extending certain monetary and other benefits including "Special (Duty) Allowance" (in short SDA). While the provisions of the office memorandum dated 14th December, 1983 were wrongly interpreted which raised some confusion relating to payment of S.D.A., the Government of India brought out a clarification to remove the ambiguity of the earlier office memorandum dated 14th December, 1983 by the office memorandum dated 20th April, 1987 and also extended the benefit to Andaman, Nicober and Lakshdweep Islands. According to this clarification for the sanctioning of S.D.A., the all India transfer liability of the members of any service/cadre or incumbents of any posts/Group of posts has to be determined by applying the test of recruitment zone, promotion zone etc. i.e. whether recruitment to the service/codre/posts has been made on all India basis and whether promotion is also done on the basis of all India zone of promotion based on common seniority for the service/cadre/posts as a whole. Mere clause in the appointment order that the person concerned is liable to be transferred anywhere in India does not make him eligible for the grant of S.D.A.

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Theresiter, a humber of 11/104/1608 same up challenging the non-payment/stoppage of payment of S.D.A. to certain 'classes of employees who were not coming within the zone of consideration as stated in the office memorandum dated 14th December, 1983 and 20th April, 1987. The Hon ble Supreme Court in Civil Appeal No. 3251/93 vide judgment dated 20th September, 1994 held that the benefit under the office memorandum dated 14.12.1983 read with office memoran--dum dated 20.4.1987 are available to the non-residents of North Eastern Region and such discrimination denying the benefit to the residents civilian employees of the region is not violative of Article 14 and 16 of the Constitution of India. It has also been held that as per the office memorandum dated 20th April, 1987 the S.D.A. would not be payable merely because of the clause in the appointment order to the effect that the person concerned is liable to be transferred anywhere in India. According to another decision dated 7th September, 995, the Hon'ble Supreme Court in Civil Appeal No.8208-8213

of the Geological Survey of India were initially appointed with an All India Transfer Liability, subsequently, Government of India framed a policy that Clans C and D employees should not be transferred outside the Region in which they are employed. Hence All India Transfer Liability no longer continues in respect of Group C and D employees. In that view of the matter, the Special Duty Allowance payable to the Central Government employees having All India Transfer Liability is not to be paid to such group C and D employees of Coological Survey of India who are residents of the Region in which they are

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posted. We may also indicate that such question has been considered by this Court in Union of India and others - Vs - S. Vijayakumar and others (1994) 3 SCC 649."

This Tribunal in O.A. No.75/96 (Hari Ram and others + Vs - Union of India and others) vide judgment dated 4th January, 1999 held that the S.D.A. is not payable to those employees who are residents of the North Eastern Region. In persuance of the Supreme Court Judgment, the Government of India took a policy decision vide office memorandum No.11(3)/95-E-II(B) dated 12th January, 1996. According to the respondents, the applicants No.3 and 4 and those in Annexure-'I' are resident of North Eastern Region and are locally recruited in the region and they do not have all India transfer liability although the hist dogs not indicate that these employees are either residents of North Eastern Region or they belong to some other redion outside the North Eastern Region and prosted from outside the region as per the office memorandum dated 14th December, 1983. In view of the instructions contained in the office memorandum dated 12th January, 1996, no S.D.A. has been paid after 31st January, 1999. It was proposed to recover the amount already paid after 20th September, to 31st January, 1999. No recovery has been effected by them so far. In view of the aforesaid legal position, the O.A. is misconceived and cannot sustain in law.

9. Heard both the learned counsel for rival contesting parties and perused the records.

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AHERI Jamet Whother the applicants are entitled for the payment of S.D.A. and if not, whether the recovery of the amount of S.D.A. already paid to them beyond 20.9.1994 is to be effected. The issue relating to the grant of S.D.A. has been considered and decided by the Hon ble Supreme Court in Union of India and others.—Vs.—S.Vijayakumar and others, reported in 1994 Supp (3) SCC 649. The Hon ble Supreme Court in that case has held as under

who would have "We have duly considered the rival submissions and are inclined, to agree with the contention advanced by the learned Additional Solicitor General, Shri Tulsi for two reasons. The first is that a close perusal of the two aforesaid memoranda, with what was stated in the memorandum dated 29.10.1986 which has been quoted in the memorandum of 20.4.1987, clearly shows that allowance in question was meant to attract persons outside the North-Eastern Region to work in that Region because of inaccessibi--lity and difficult terrain. We have said so because even the 1983 memorandum starts by saying that the need for the allowance was felt for "attracting and retaining" the service of the competent officers for service in the North Eastern Region. Mention about retention has been made because it was found that incumbents going to that Region on deputation used to come back after joining there by taking leave and, thorofore, the memorandum stated that this period of loave would be excluded while counting the period of tenuro of posting which was required to be of 2/3 years to claim the allowance depending us on the period service of the incumbent. The 1986 the mora ndum makes saposition clear syestpting that Central GovernmentaCivilian Emplycees the have All India Transfer Liability would be granted the allowance "on posting to any station to the North Eastern Region". This

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Memorandum which stated that allowance would

not become payable merely because of the clause
in the appointment order relating to All India

Transfer Liability. Merely because in the

Office Memorandum of 1983 the subject was mention—
ed as quoted above is not be enough to concede
to the submission of Dr. Glosh."

In view of the criteria laid down by the Hon'ble 11. Supreme Court in the aforesaid judgments, the applicants are not entitled to the payment of S.D.A. as they are resident of North Eastern Region and they have been locally recruited and they do not have all India Transfer Liability. As regards the recovery of the amount already paid to them by way of S.D.A., the Hon'ble Supreme Court in the aforesaid judgments has specifically directed that whatever amount has been paid to the employees, would not be recovered from them. The judgment of the Supreme Court was passed on 20.9.1994 but the respondents on their cwn had continued to make the payment of S.D.A. to the appli--cants till 31.1.1999. The orders have been passed by the respondents to stop to payment of S.D.A. only on 12.1.1999. The order passed on 12.1.1999 can have only prospective effect and, therefore, the recovery of the SDA already paid to the applicants would have to be waived.

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12. For the reasons recorded above, the O.A. is partly allowed and the respondents are directed that no recovery would be made by them of the amount of S.D.A. already paid to the applicants upto 31.1.1999. In case any amount on account of payment of S.D.A. has been recovered/withheld from retiral dues, the same shall be refunded/released to the applicants immediately.

The O.A. is disposed of with the above direction. No order as to costs.

Sd/-VICECHAIRMAN Sd/MEMBER (A)

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